

DD No. 17A  
PS: Sadar Bazar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**Kalandra under Section 41.1 (c) received. It be checked and registered.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

As per the Kalandra, the accused has been declared proclaimed offender in case FIR No. 81/10, PS Nihal Vihar, U/s 342/323/365/34 of IPC. The SHO concerned is hereby directed to register an FIR under Section 174A of IPC in the above-mentioned case FIR. Issue production warrant of the accused for NDOH. File of case FIR No. 81/10 PS Nihal Vihar be summoned from the record room. Kalandra stands disposed of.

Put up for appearance of the accused and further proceedings on 04.09.2020.



**(Pankaj Arora)  
MM-03(West)/THC/Delhi  
14.08.2020**

CC No. 8787/16  
Mr. Bupender Singh Vs. Mrs. Narayni Devi  
PS: Maya Puri  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s)

Perusal of the record reveals that the present case is at the state of pre-charge evidence. As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Put up for CE on 25.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 71578/16  
FIR No. 35/15  
PS: Nihal Vihar  
State Vs. Rinku  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Perusal of record reveals that charge has already been framed in the present case and present case is listed for prosecution evidence. As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Issue court notice to the accused for the NDOH.

Issue summons to RPWs for the NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

CC No. 15023/16  
Savitri Devi Vs. Sudha Miglani & Ors.  
PS: Maya Puri  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the parties to apprise this court, if any settlement, is arrived at or not.

Put up for further proceedings on 24.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 69834/16  
FIR No. 362/07  
PS: Nangloi  
State Vs. Cancellation  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**


**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Issue court notice to the SHO concerned to file the status report on the NDOH.

Put up on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 16150/16  
Sudha Miglani Vs. SHO  
PS: Maya Puri  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present:     None for the complainant.  
              None for the accused person.

Issue court notice to the parties to apprise this court, if any settlement, is arrived at or not.

Put up for further proceedings on 24.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 75547/16  
FIR No. 733/15  
PS: Nihal Vihar  
State Vs. Azad Rathi @ Jadu  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Issue court notice to the SHO as well as ACP concerned to file the status report in compliance of order dated 18.02.2020.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 7018/18  
FIR No. 816/17  
PS: Nihal Vihar  
State Vs. Kamlesh @ Kammu  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Perusal of record reveals that present case is at the stage of PE.  
As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.  
Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.  
RPWs be summoned for NDOH.  
Put up for PE on 06.11.2020.

**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**



ID No. 3954/19  
FIR No. 833/18  
PS: Nihal Vihar  
State Vs. Jitender Kumar Rajput  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Perusal of record reveals that charge is yet to be framed in the present case.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for consideration of charge on 17.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

CC No. 3899/19  
Sulochna Vs. Kishan Datta  
PS: Nihal Vihar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Meena Jha, Ld. Counsel for the complainant.

None for the accused person(s)

Issue notice to the SHO concerned to file the status report in compliance of order dated 16.03.2020 on the NDOH.

Put up for further proceedings on 25.08.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 5147/19  
FIR No.21068/18  
PS: Nihal Vihar  
State Vs. Avtar Singh  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Perusal of record reveals that charge is yet to be framed in the present case.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for consideration on charge on 17.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

CC No. 4636/19  
Mehar Singh Vs. State  
PS: Nihal Vihar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Sh. Preetjeet Singh, Ld. Counsel for the complainant.

None for the accused.

Submissions heard. It is submitted that FIR has already been registered in the present case but the IO is not investigating the case properly.

Issue summon to the IO concerned to appear in person alongwith status report and case diary on the NDOH.

Put up on 18.09.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 6999/19  
FIR No. 018198/18  
PS: Nihal Vihar  
State Vs. Avtar Singh  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Issue court notice to accused as well as complainant to explore the possibility of compromise through IO for NDOH.

IO shall remain present in the event to non-execution of process.

Put up for appearance and for further proceedings on 21.08.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 7754/19  
FIR No. 25/17  
PS: Maya Puri  
State Vs. Gyan Prakash Arora  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Both the accused persons alongwith Id. Counsel Sh. Aditya Laroiya.

Adjournment sought as counsel is not prepared with the file.

One last and final opportunity is granted to the accused persons to address arguments on the point of charge on 25.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 7906/19  
FIR No. 664/19  
PS: Nihal Vihar  
State Vs. Vinod Singh  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lockdown.  
Put up for further proceedings on 19.08.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

CC No. 8172/19  
Yogesh Kumar Vs. Gurmeet Singh  
PS: Nihal Vihar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant he State.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Put up for appearance of complainant as well as for further proceedings on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**



ID No. 10166/19  
FIR No. 307/19  
PS: Nihal Vihar  
State Vs. Sachin Kumar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 1689/20  
FIR No. 03/20  
PS: Maya Puri  
State Vs. Ravi @ Sonu  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lockdown.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 21.08.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 66571/16  
FIR No. 155/11  
PS: Maya Puri  
State Vs. Suresh Lal Meena  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

CC No.10702/16  
Delhi Bhartiya Chikitsa Parishad Vs. Sishwajit Das  
PS: Nihal Vihar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Sh. Ashok, Ld. Counsel for the complainant

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

Put up for CE on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 65000/16  
FIR No. 248/12  
PS: Nihal Vihar  
State Vs. Kiran Bobal Etc.  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 65596/16  
FIR No. 242/14  
PS: Nihal Vihar  
State Vs. Smt. Soma  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 64565/16  
FIR No. 10/15  
PS: Nihal Vihar  
State Vs. Panna Lal  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 63055/16  
FIR No. 392/15  
PS: Nihal Vihar  
State Vs. Dharmender @ Bander  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**



CC No. 9732/16  
Seema Gandhi Vs. Octagon Builder & Promoters Pvt. Ltd.  
PS: Maya Puri  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)  
MM-03(West)/THC/Delhi  
14.08.2020**

ID No. 74852/16  
FIR No. 404/16  
PS: Nihal Vihar  
State Vs. Satyabhan Singh Baghel  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No.76702/16  
FIR No. 194/16  
PS: Maya Puri  
State Vs. Pramod kumar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 2934/17  
FIR No. 426/16  
PS: Nihal Vihar  
State Vs. Ghanshyam  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 201/18  
FIR No. 12/17  
PS: Nihal Vihar  
State Vs. Ramesh Kumar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 423/18  
FIR No. 729/17  
PS: Nihal Vihar  
State Vs. Rakhi  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)  
MM-03(West)/THC/Delhi  
14.08.2020**

ID No. 8651/18  
FIR No. 196/18  
PS: Nihal Vihar  
State Vs. Shahid  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 8236/18  
FIR No. 0781/17  
PS: Nihal Vihar  
State Vs. Rinku  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,  
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,  
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**



CC No. 12569/16  
Dharam Pal Dahiya Vs. Manjeet Singh  
PS: Nihal Vihar  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Rajan Joshi, Id. Counsel for the complainant did not turn up despite having been intimated by the reader of the court on his given mobile no.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Put up for appearance of complainant and for further proceedings on 18.09.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 2161/20  
FIR No. 243/18  
PS: Nihal Vihar  
State Vs. Majid Etc.  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused persons.

Some clarification regarding specific role of accused persons is required from IO.

Issue summons to IO concerned for the NDOH.

Put up for consideration on 17.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 2006/20  
FIR No. 45202/18  
PS: Nihal Vihar  
State Vs. Dabu @ Kana  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**


**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.  
None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lock down.

Issue court notice to the complainant through IO concerned to explore the possibilities of compromise for the NDOH. IO shall remain present in person in the event of non-execution of process. Put up for appearance of complainant and for further proceedings on 21.08.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 450/18  
FIR No. 568/17  
PS: Nihal Vihar  
State Vs. Raj Kumar @ Bangali  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Pranay Abhinav, Ld. Counsel for the accused did not turn up despite having been intimated by the Reader of this court about the Court's URL through Whatsapp.

Issue court notice to the accused, his surety as well as counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 09.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 2499/18  
FIR No. 77/18  
PS: Nihal Vihar  
State Vs. Deepak  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Vikas, Id. Counsel for the accused person did not turn up despite having been intimated by the Reader of this court about the Court's URL through Whatsapp.

Issue court notice to the accused, his surety as well as counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 15.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 5388/18  
FIR No. 511/17  
PS: Nihal Vihar  
State Vs. Bablu  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Pranay Abhishek, Id. Counsel for the accused did not turn up despite having been intimated by the Reader of this court about the Court's URL through Whatsapp.

Issue court notice to the accused, his surety as well as counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 16.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 6521/18  
FIR No. 051/18  
PS: Maya Puri  
State Vs. Sandeep Shivani @ Bittoo  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Naresh Kumar Ld. counsel for the accused person did not turn up despite having been intimated by the Reader of this court about the Court's URL through Whatsapp.

Issue court notice to the accused, his surety as well as counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 16.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**

ID No. 5994/19  
FIR No. 481/17  
PS: Nihal Vihar  
State Vs. Sahil @ Rohit  
14.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Lalit Khurana, Ld. Counsel for the accused did not turn up despite having been intimated by the Reader of this court about the Court's URL through Whatsapp.

Issue court notice to the accused, his surety as well as counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 16.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**14.08.2020**



In the court of Sh. Pankaj Arora, MM-03 (West), THC, Delhi

CC No. 4365/16  
PS. Nihal Vihar  
14.08.2020

*Ram Niwas Yadav*

Vs.

*Amit Yadav*

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**At 12.30 p.m.**

Present: Sh. Madhukar, Ld. Counsel for the complainant.

Pass over sought by Ld. Counsel to address the arguments.

Heard and allowed.

Put up for arguments at 12:00 noon today itself.

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ARORA (Pankaj Arora)**  
MM-03 West/THC/Delhi  
14.08.2020

**At 12.30 p.m.**

Present: As above.

Arguments heard.

Put up for orders at 3.00 p.m. today itself.

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ARORA (Pankaj Arora)**  
MM-03 West/THC/Delhi  
14.08.2020

**At 3.00 p.m.**

Present: None

Brief facts of the present case as stated by the complainant are that he was the owner of the property bearing no.61/18, Plot No.40, situated in area of Village Nangloi, Delhi-41 measuring 399 Sq. Yards. The complainant purchased the property from one Krishan Kumar through GPA, agreement to sell, affidavit and receipt. In the year 2002 brother of the complainant namely Shri Niwas Yadav approached him for allowing Shri Niwas Yadav a shop for

manufacturing activity of automobile on 100 Sq. Yards. out of total land of 399 Sq. Yards, plot no. 40, Khasra no.61/ 18. Nangloi. Shri Niwas Yadav and accused no.2 gave full assurance and promised to him that they would vacate the property as and when required by the complainant and they would not claim any right to the property. In the month of January. 2015, the complainant requested accused no. 1 and 2 to vacate the property in question and they stated that they would vacate the property upto 31.07.2015. Thereafter, accused persons refused to vacate the said property. On 08.09.2015, complainant came in possession of electricity bill vide CA No.151432578 dated 18.04.2015 in the name of accused no. I. Thus, complainant submitted that accused persons forged the property documents and obtained the electricity connection on the premises of the complainant. The complainant filed complaint in this regard to the concerned PS and to higher police authorities. However, no action has been taken.

Vide order dated 11.10.2017, the application under Section 156(3) of Cr.P.C. moved on behalf of the complainant was dismissed and an opportunity was given to the complainant to prove his case by adducing pre-summoning evidence.

Thereafter, the complainant himself got examined as CW-1, wherein he has reiterated the facts stated in the complaint. He got Ms. Seema, Assistant Ahlmad examined as CW-2 to get the ownership documents exhibited, which has filed in the civil suit. No other witness got examined by the complainant despite having been given the opportunities. Accordingly, pre-summoning evidence stood closed vide order dated 11.12.2019.

This court has heard arguments and perused the record. The law is well settled in the case reported as **Pepsi Foods Ltd. & Ors V. Special Judicial Magistrate & Ors [AIR 1998 SC 128]**, wherein it is held by Hon'ble Apex Court that -

*“summoning of an accused in a criminal case is a serious matter. Criminal Law can not be set into motion as a matter of course. It is not that the complainant has*

*to bring only witnesses to support his allegations in the complaint to have the criminal law set into motion. The order of Magistrate summoning the accused must reflect that he has applied his mind to the facts of the case and the law applicable thereto. He has to examine the nature of allegations made in the complaint and the evidence both oral and documentary as well in support thereof and would that be sufficient for the complainant to succeed in bringing charge home to the accused. It is not that the Magistrate is a silent spectator at the time of recording of preliminary evidence before summoning of accused.”*

*Similarly in the case of D.K. Pandey V. Sate [2010 (VII) AD (Delhi) 881], it has been held that before passing summoning order, it is obligatory on the part of the Ld. MM to consider materials and evidence placed on record in the light of the offences committed and analyze it so as to come to the conclusion whether commission of offences in terms of the provisions of law was disclosed or not.*

It is observed that the complainant is claiming his ownership in the property in question on the basis of the notarized GPA, Agreement to Sell, Affidavit, Receipt, which are Ex. CW-2/A(Colly.). No plausible explanation is offered as to why he has not got the registered sale-deed executed in his favour. The exact date on which the complainant has handed over the possession of property to his brother Sh. Niwas Yadav is neither deposed by CW-1 nor specified in the complaint. As per deposition of CW-1 dated 24.01.2003, it appears that in the year 2002, the complainant has himself given the possession of the property to his brother namely Sh. Niwas Yadav. No documentary proof regarding that transaction has been placed on record. Admittedly, brother of the complainant namely Sh. Niwas Yadad had passed away on 02.10.2012. Therefore, the dishonest intention of grabbing the property in question can be attributed only to father of the respondent, who is also the brother of the complainant. There is nothing on record to indicate that the respondent has any dishonest intention to grab the property in question from the very inception i.e. in the year 2002, at the time of obtaining

possession. The dispute between the parties appears to be civil in nature regarding recovery of possession over property in question.

It is claimed by the complainant that the respondents have obtained the electricity connection on the property in question on the basis of the forged documents. In this regard, it is pertinent to note that the complainant has not got examined any official from BSES to show the impugned forged documents while adducing pre-summoning evidence. There is nothing on record to indicate as to what in manner the respondents have prepared the forged document of the property in question, whose signatures have been forged by the respondents.

While dealing with question of making of false document, the Hon'ble Supreme Court of India in **Mohd. Ibrahim & Ors. Vs. State of Bihar (2009) 8 SCC 751**, held as under:-

*“In short, a person is said to have made a false document, if (i) he made or executed a document claiming to be someone else or authorized by someone else; or (ii) he altered or tempered a document; or (iii) he obtained a document by practicing deception, or from a person not in control of his sense.”*

Recently, the Hon'ble Supreme Court of Indian in the case of **Sheila Sebastian vs. R. Jawaharaj on 11 May, 2018** while upholding decision of acquittal of accused persons by the Hon'ble High court of Madras, Madurai Bench rendered after reversing the concurrent finding of Ld. appellate court as well as Ld. trial court has observed as under:

*“The definition of false document” is a part of the definition of “forgery”. Both must be read together. 'Forgery' and 'Fraud' are essentially matters of evidence which could be proved as a fact by direct evidence or by inferences drawn from proved facts. In the case in hand, there is no finding recorded by the trial Court that the respondents have made any*

*false document or part of the document/record to execute mortgage deed under the guise of that 'false document'. Hence, neither respondent no. 1 nor respondent no. 2 can be held as makers of the forged documents. It is the imposter who can be said to have made the false document by committing forgery. In such a event the trial court as well as appellate court misguided themselves by convicting the accused. Therefore, the High Court has rightly acquitted the accused based on the settled legal position and we find no reason to interfere with the same.*

*Simultaneously it was held, after making strong remark against shabby investigation since the investigating officer did not make any effort to nab the imposter, that “Apart from that, it is not as though the appellant is remediless. She has a common law remedy of instituting a suit challenging the validity and binding nature of the mortgage deed”*

In the present case also the complainant has not made any effort to place on record impugned forged documents on the basis of which the respondents have obtained electricity connection on the premises in question. Nor it is shown as to how forged documents, if any, were prepared.

In view of the aforesaid discussion, this Court finds that there is no sufficient ground for proceedings against the accused persons. Accordingly, the complaint filed by the complainant herein stands dismissed.

File be consigned to record room.

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(Pankaj Arora)  
MM-03 West/THC/Delhi  
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